## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

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## Order dated 1.3.2004

Heard Shri K.Ray, the learned counsel for the applicant and Shri R.C.Rath, learned Addl.Standing Counsel appearing on behalf of the Respondents on the merits of the case and perused the materials placed on record.

We are satisfied that the facts and circumstances and the points to be decided in this O.A. are one and the same as that of the O.A.No.600/2000. In this view of the matter, we are of the opinion that the ratio decided in 0.A.600/2000 will be applicable to this 0.A

Having regard to the decision rendered in 0.A.600/2000, we are of the opinion that this O.A. is devoid of merit and therefor for the reasons recorded therein, this O.A. is dismissed. No costs.

A copy of the order dated 1.3.2004 passed in O.A.No.600/2000 be placed on record for reference.

MEMBER (JUDICIAL)